

Central Administrative Tribunal
Principal Bench

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O.A.No.3291/92

Hon'ble Justice Chettur Sankaran Nair(J), Chairman
Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 17th day of October, 1996

Shri Bhopal Singh
s/o Shri Hukum Singh
working as a Casual Labourer in
Directorate of Estate
Nirman Bhavan
New Delhi. ... Applicant

(By Shri B.Krishan, Advocate)

Vs.

1. Union of India, through its
Secretary,
Ministry of Personnel
Public Grievances, Pension & Training
North Block
New Delhi.
2. The Director of Estates
Directorate of Estates
'C' Wing, 4th Floor
Nirman Bhavan
New Delhi. ... Respondents

(By Shri B.Lall, Advocate)

The Application having been heard
on 17.10.1996, the Tribunal, on the
same day passed the following:

O R D E R

Chettur Sankaran Nair(J), Chairman

Applicant seeks regularisation on the basis of the
length of service put in by him and on the basis of a policy
said to have been formulated by respondents. According to
respondents, there is no place for applicant and hence they
cannot engage him. We can't go into disputed questions of
fact and make an adjudication thereon as laid down in the
case of Shri R.K.Panda & Others Vs. Vs. Steel Authority of
India & Others, 1994(5) SCC Page 304. However, Standing

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Counsel for respondents would say that the case of applicant will be considered for future employment as and when vacancy arises and that his case for regularisation will thereafter be considered as and when there are places. Learned counsel for applicant is satisfied with this undertaking. We record the undertaking and direct respondents to abide by it in letter and spirit.

Dated, the 17th October, 1996.

R.K.Nair
(R.K.NAIR)
MEMBER(A)

Sankaran
(CHETTUR SANKARAN NAIR(J))
CHAIRMAN

/RAO/